

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**ITEM No. 324**

IA-4339/2021, IA-182/2022, IA-5329/2021, IA-4334/2021, IA-3990/2021, IA-3975/2021

**In**

**IB-1466(ND)/2019**

**IN THE MATTER OF:**

M/s. IL&FS Financial Services Ltd .... Petitioner/Applicant

Vs.

M/s Emerald Lands (India)Pvt. Ltd. .... Respondent

**Order under Section 7 of the Insolvency and Bankruptcy Code, 2016**

**Order delivered on 31.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. Sajeve Deora, Mr. Jasjeet Singh Adv.

For the Respondent : Mr. Shashwat Goel & Ms. Isha Ray Adv.

**ORDER**

Due to paucity of time, the matter is adjourned to **16.07.2024.**

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**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

Malik